

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3122**

**TO BE ANSWERED ON THE 21st MARCH, 2017/ PHALGUNA 30, 1938 (SAKA)
NIRBHAYA FUND**

3122. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to utilise the Nirbhaya fund or other resources to provide compensation and rehabilitation to the Muzaffarnagar gangrape survivors;

(b) if so, the details thereof;

(c) whether the Government is taking any steps to set up a robust process to grant reparation to victims of sexual violence, which includes elements of relief, return and resettlement and if so, the details thereof;

(d) whether the Government proposes to establish a comprehensive victim and witness protection programme; and

(e) if so, the details, thereof and the steps taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): As per Section 357A of Cr.P.C., every State Government in co-ordination with the Central Government shall prepare a Victim Compensation Scheme (VCS) for providing funds for the purpose of compensation to the victim or his dependents who have suffered loss or injury as a result of the crime and who require rehabilitation. All States including Uttar Pradesh have notified their VCS, which include compensation to rape victims.

Under the Central Victim Compensation Fund (CVCF) scheme, financial

assistance of Rs. 2810 lakhs from Nirbhaya Fund has been released as one time grant to the State of Uttar Pradesh in 2016-17 to support its Victim Compensation Scheme.

Ministry of Women and Child Development is implementing scheme of One Stop Centre to provide integrated support and assistance to women affected by violence including sexual harassment. The scheme aims to facilitate access to an integrated range of services including medical aid, police assistance, legal aid/case management, psycho-social counselling, temporary support services to women affected by violence. Ministry is also administering Swadhar Greh Scheme for relief and rehabilitation of women in difficult circumstances, including the victims of rape.

(d) to (e): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. Criminal Law & Criminal Procedure are subject in concurrent list of the Constitution of India. Law Commission of India in its 198th Report gave its recommendations on "Witness Identity Protection & Witness Protection Programme". Based on recommendations, the Bill was circulated to the State Governments/ Union Territory Administrations for their views. As there was no consensus among the States, the matter was referred to Bureau of Police Research & Development (BPR&D) on 03.11.2016 to examine the matter having regard to the observation of the states and feasibility of an implementable Identity Protection Programme and supporting Law so as to enable Government to take a considered view.